

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (CrI.)

Nos.5183-5184/2014

(Arising out of impugned final judgment and order dated 02/08/2013
in CRLA No. 4702/2007 02/08/2013 in CRLA No. 6109/2007 passed by
the High Court of Judicature at Allahabad)

SURYA NARAYAN MISHRA

Petitioner(s)

VERSUS

STATE OF U.P & ANR.ETC.

Respondent(s)

(Office report for directions)

Date : 01/02/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. GOPALA GOWDA
[IN CHAMBERS]

For Petitioner(s)

Mr. Pawan Upadhyay, Adv.
Mr. Sarvjit Pratap Singh, Adv.
Ms. Sharmila Upadhyay, Adv.

For Respondent(s)

Mr. Ardhendumauli Kumar Prasad, Adv.
Mr. Aishwarya Pathak, Adv.

Mr. Shakil Ahmed Syed, Adv.

Mr. Subhasish Mohanty, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner is granted two
weeks' time to take requisite steps in respect of unserved
respondent Nos.3 and 4 in SLP(CrI.) No.5184 of 2014.

Signature Not Verified

(SWETA DHYANI)

(TAPAN KUMAR CHAKRABORTY)

Digitally signed by
SWETA DHYANI

SR.P.A.

COURT MASTER

Date: 2016.02.02
16:47:42 IST
Reason: